

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/01506/2014

Dated Thursday the 6th day of September, Two Thousand Eighteen

PRESENT

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member (J)**

1.S.Balamurugan,
S/o Sivanesan,
Working as Sub Inspector of Police,
Mettupalayam Police Station,
Puducherry Police Department,
Puducherry.

2.P.Krishnan,
S/o Poongavanam,
Working as Sub Inspector of Police,
SIGMA security,
Puducherry Police Department,
Puducherry.

3.S.Prabakaran,
S/o Srinivasan,
Working as Sub Inspector of Police,
Security Officer to Hon'ble Speaker,
Legislative Assembly,
Puducherry Police Department,
Puducherry.

4.I.Pravin Kumar,
S/o Ilangovan,
Working as Sub Inspector of Police,
Security Officer to Hon'ble Speaker,
Costal Police Station,
Puducherry Police Department,
Puducherry. .. Applicants

By Advocate M/s M.Gnanasekar

Vs.

1. The Union of India, rep by
The Inspector General of Police,
Puducherry Police Department,
Puducherry.

2. The Superintendent of Police (Head Quarters),
Puducherry Police Department,
Puducherry.

3. V.P.Valsaraj,
Working as Sub Inspector of Police,
SIGMA security,
Puducherry Police Department,
Puducherry.

4. Lubin Dayallane,
Presently working as Sub Inspector of Police,
Special Branch,
Puducherry Police Department,
Puducherry.

5. Dinakaran,
Presently working as Sub Inspector of Police,
PAP, Karaikal, Puducherry Police Department,
Puducherry.

6. A. Lakshmanan,
Presently working as Sub Inspector of Police,
Rajnivas,
Puducherry Police Department,
Puducherry.

7. K. V. Muthusamy,
Presently working as Sub Inspector of Police,
Traffic Police Station,
Puducherry Police Department,
Puducherry.

.. Respondents

By Advocate Mr.R.Syed Mustafa (R1 & R2)
Mr.J.Srinivasa Mohan (R4-R7)

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

No representation for the applicant. It is seen that the applicant was not represented on 03.01.2018 and subsequently the matter was adjourned to different dates and the matter was posted before the Bench again on 16.07.2018. However, there was no representation for the applicant. The matter could not be taken up on 27.08.2018 for want of time and it is not known whether the applicants' counsel was present. The matter was then posted on 30.08.2018 and on that day also the applicants' counsel was not present. Accordingly the matter was posted for today under the caption "For Dismissal". Even today, there is no representation for the applicant. It is clear that the applicant is not interested in prosecuting the matter. Accordingly, the OA is dismissed for default.

(P.Madhavan)
Member (J)

06.09.2018

(R.Ramanujam)
Member(A)

M.T.